

ORISSA ORDER No. 1 OF 1998

WHEREAS an Ordinance called the Orissa Sales Tax (Amendment) Ordinance, 1998 (Orissa Ordinance 2 of 1998) was promulgated by the Governor of Orissa under clause (1) of Article 213 of the Constitution of India on 22nd day of September, 1998 ;

AND WHEREAS it is considered expedient to withdraw the said Ordinance ;

NOW, THEREFORE, in exercise of the powers conferred by sub-clause (b) of clause (2) of Article 213 of the Constitution of India and of all other powers enabling him in that behalf, the Governor of Orissa hereby withdraws the Orissa Sales Tax (Amendment) Ordinance, 1998 (Orissa Ordinance No. 2 of 1998).

Dated the 14th December, 1998.

C. RANGARAJAN
GOVERNOR OF ORISSA